

ITEM NO.107

COURT NO.16

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1207/2014

SONU @ MANISH KUMAR

Appellant

VERSUS

THE STATE OF UTTARAKHAND

Respondent

(with I.A. No.18562/2021-EARLY HEARING APPLICATION, I.A. No. 18564/2021-EXEMPTION FROM FILING O.T., I.A. No.129724/2017-EXEMPTION FROM FILING O.T., I.A. No. 21225/2013 - EXEMPTION FROM FILING O.T. and I.A. No. 129722/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1208/2014 (II-B)

Date : 13-11-2024 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. Ashwani Kumar Dubey, AOR

Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Mr. Vikrant Nehra, Adv.
Mr. Sanjay Singh, Adv.
Ms. Sundri, Adv.
Ms. Heena, Adv.
Mr. Deepak Jyoti Ghildiyal, Adv.
Mr. Shivesh Garg, Adv.
Mr. Sudhir Aggarwal, Adv.

For Respondent(s) Mr. Ashutosh Sharma, Adv.
Mr. Manan Verma, AOR

Mr. Sudarshan Singh Rawat, AOR
Ms. Saakshi Singh Rawat, Adv.
Mr. Ajay Bahuguna, Adv.
Mr. Sunny Sachin Rawat, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. It is not disputed at the bar that the appellant in Criminal Appeal No. 1208/2014 has suffered incarceration for more than 14 years and that his claim for pre-mature release is pending for decision before the appropriate department in the Government of Uttarakhand.
2. To enable the respondent-State to take an appropriate decision on such claim, we adjourn hearing of Criminal Appeal No.1208/2014 for a period of four weeks.
3. Consequently, hearing of Criminal Appeal No.1207/2014 (arising out of common judgment and order under challenge) also stands adjourned.
4. Re-list both the appeals in the second week of January, 2025.
5. Developments, if any, in the meanwhile, shall be reported on the next date.

**(RASHMI DHYANI PANT)
COURT MASTER (SH)**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**